

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**

IA-419/2024

**IN**

**IB-184(ND)/2022**

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilisation Fund ..... Petitioner/Applicant  
Vs.  
M/s. Shree Basant Sen Sharma ..... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Akshat Bajpai, Ms. Ishanee Sharma, Mr. Shobhit Trehan, Advs.  
For the Respondent : Mr. Gaurav H. Sethi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar, Advs.  
For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

**ORDER**

**IA-419/2024**

Ld. Counsel appears for the Resolution Professional. Ld. Counsel appears for the Personal Guarantor. He shall take steps to bring the reply on record within two days.

List the matter on **03.04.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**